

**RESERVE BANK OF INDIA  
EXCHANGE CONTROL DEPARTEMNT  
CENTRAL OFFICE  
MUMBAI-400 001**

Notification No.FEMA.78/2002-RB

November 27, 2002

**Foreign Exchange Management (Deposit) (Amendment) Regulations, 2002**

In exercise of the powers conferred by clause (f) of sub-section (3) of Section 6 and sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), and in partial modification of its Notification No.FEMA 5/2000-RB dated 3<sup>rd</sup> May, 2000, the Reserve Bank of India makes the following Regulations to amend the Foreign Exchange Management (Deposit) Regulations 2000, namely :-

**1. Short title and Commencement**

- (i) These Regulations may be called the Foreign Exchange Management (Deposit) (Third Amendment) Regulations, 2002.
- (ii) They shall come into force on their publication in the Official Gazette.

**2. Amendment of the Regulations**

In the Foreign Exchange Management (Deposit) Regulations 2000, in Regulation 4, in sub-regulation (3)

- (i) For the words "diplomatic missions and personnel", the words "diplomatic missions, diplomatic personnel and non-diplomatic staff, who are the nationals of the concerned foreign countries and hold official passport of foreign embassies" shall be substituted.
- (ii) In Clause (c) the words "and non-diplomatic staff" shall be inserted after the words "diplomatic personnel".

**( K. J. Udeshi )  
Executive Director**

<p><b>Published in the Official Gazette of Government of India - Extraordinary - Part-II, Section 3, Sub-Section (i) dated 31.12.2002 - G.S.R.No.855(E)</b></p>
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